HIGH COURT OF MANIPUR <u>AT IMPHAL</u>

<u>O R D E R</u> Imphal, the 15th May, 2025

No. HCM/MJS/T-1/92-Estt./3963(A): In exercise of the powers conferred under Article 229 of the Constitution of India, Hon'ble the Chief Justice, High Court of Manipur is pleased to assign the charge of Central Project Coordinator, High Court of Manipur to the Registrar (Judicial), High Court of Manipur.

The Registrar (Judicial) shall look after the charge of Central Project Coordinator, High Court of Manipur in addition to his normal duty until further order.

By order etc.

(OJESH MUTUM) REGISTRAR GENERAL HIGH COURT OF MANIPUR

Imphal, the 15th May, 2025

Endt. No. HCM/MJS/T-1/92-Estt./

Copy to:

- 1. Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
- 2. P.S. to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.
- 3. P.S. to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.
- 4. The Commissioner of Vigilance, Manipur.
- 5. Accountant General (A&E), Manipur, Imphal.
- 6. Commissioner (Law), Government of Manipur.
- All the District & Sessions Judges, Manipur/ Judges, Family Courts/Judges, NDPS/NDPS (FTC)/ Addl. Sessions Judge, (FTC) CAW/Presiding Officers/ Addl. District & Sessions Judges (FTCs)/ Member Secretary, MASLSA.
- 8. All the Registrars, High Court of Manipur.
- 9. The Joint Director, Manipur Judicial Academy.
- 10. All the Joint Registrars, High Court of Manipur.
- 11. The Treasury Officer, Imphal.
- 12. System Analyst, High Court of Manipur.

- for uploading on the website.

- 13. Person Concerned.
- 14. Concerned File/Guard File.

REGISTRAR GENERAL HIGH COURT OF MANIPUR